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# CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A. No.1281 OF 2004 M.A. No.1093 OF 2004

New Delhi, this the 25th day of May, 2004

## HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN HON'BLE SHRI S.A. SINGH, MEMBER (A)

1. Wilson Massey
MLD, 0/0 Executive Engineer,
Ghaziabad Central Division,
CPWD, Ghaziabad,
C/o 17-A, East Guru Angand Nagar,
Delhi-110092.

2. Raj Kumar
MLD, O/O Executive Engineer,
Ghaziabad Central Division,
CPWD, Ghaziabad, C/o 17-A, East Guru Angand
Nagar, Delhi-110092. ....Applicants
(By Advocate: Ms.Naina)

#### Versus -

Union of India through -

- Director General of Works,
   CPWD, Nirman Bhawan, New Delhi.
- 2. The Supdt. Engineer (Ele.)

  Co-opdication & Circle,

  CPWD, East Block-I, Vth Floor, R.K. Puram,

  New Delhi.
- The Executivee Engineer,
  Ghaziabad Central Division,
  CPWD, Hindon Air Field,
  Ghahiabad.
  .....Respondents

#### ORDER (ORAL)

### SHRI JUSTICE V.S. AGGARWAL:-

#### MA 1093/2004 ··

MA 1093/2004 for joining together is allowed subject to just exceptions. Filing of a joint Original Application is permitted.

#### <u>0A 1281/2004</u>

Learned counsel of the applicants states that she may be permitted to withdraw the present Original Application with liberty to file a fresh Original

BAq

Application in case within the stipulated time under the Administrative Tribunals Act, 1985 no decision or adverse decision is taken by the respondents. Allowed as prayed.

2. Subject to aforesaid, the present Original Application is dismissed as withdrawn.

(S.A. SINGH)
MEMBER (A)

(V.S. AGGARWAL)

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